

MR. SPEAKER : Whatever it be, it is for the Minister, not for me. When he comes with a statement, whether he is going to give a categorical assurance or not, it is upto them. I cannot assure you what type of assurance he is going to give

SHRI INDRAJIT GUPTA : I don't support the No-Confidence Motion in which the champions of hoarders and profiteers are also involved. (*Interruptions*)

Shri Indrajit Gupta and some other hon. Members then left the House.

MR. SPEAKER : Papers to be laid on the Table. Shri Bhola Paswan Shastri.

श्री रामाबल्लार शास्त्री (पटना) होर्डेज बोनो तरफ हैं, उधर भी हैं और इधर भी हैं।

श्री समर गृह मंत्री पहले कहा था कि यह एक बाक प्राउट के लिए बहाना है।

11.30 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATION UNDER U.P. BUILDING (REGULATION OF LETTING, RENT AND EVICTION) ACT AND HYDERABAD MUNICIPAL CORPORATIONS (AMDT.) AMENDING ACT, 1973

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table—

(1) A copy of Uttar Pradesh Notification No. 7352/29-E-55/73 (Hindi and English versions) published in Uttar Pradesh Gazette dated the 1st May, 1973, under section 42 of the Uttar Pradesh Urban Building (Regulation of Letting, Rent and Eviction) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 13th June, 1973, issued by the

President in relation to the State of Uttar Pradesh. [*Placed in Library. See No. LT-5593/73.*]

(2) A copy of Hyderabad Municipal Corporations (Amendment) Amending Act, 1973 (Hindi and English versions) (President's Act No. 5 of 1973) published in Gazette of India dated the 23rd July, 1973, under sub-section (3) of section 3 of Andhra Pradesh State Legislature (Delegation of Powers) Act, 1973. [*Placed in Library. see No. LT-5594/73*]

COMPTROLLER AND AUDITOR GENERAL'S REPORT RE APPRAISALS OF WORKING OF (i) HINDUSTAN SHIPYARD LTD. (ii) MARKETING DIVISION OF THE IOC LTD, AND (iii) MODERN BAKERIES (INDIA) LTD.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):

I beg to lay on the Table a copy each of the following parts of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial), under article 151 (1) of the Constitution :—

Part VI. Appraisal of the working of the Hindustan Shipyard Limited.

Part VII Appraisal of the working of the Marketing Division of the Indian Oil Corporation Limited.

Part VIII Appraisal of the working of the Modern Bakeries (India) Limited

[*Placed in Library. See No LT-5595/73.*]

NOTIFICATIONS AMENDING ANDHRA PRADESH MOTOR VEHICLES RULES, 1964

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of